

Procedure for registering as a premix supplier

“**Premixes**” means a combination of two or more fortificants in a specific proportion with or without additives, packed and meant for use in formulating a product falling under any category as per the Food Safety and Standards (Fortification of Foods) Regulations, 2018. The Food Business Operators (FBOs) licensed or registered under FSSAI Act for manufacture, distribution, sale and retail of the above mentioned premixes will be defined as **premix suppliers**.

A. **Application for registration on the FFRC website:** To get listed as a premix supplier on FFRC website, following details shall be furnished by the premix supplier:

1. Business Details

- a) Company Name and Address of HQ
- b) Contact Details of nodal person (Name, Designation, Email Id, Contact Number)
- c) FSSAI License Number, Issue Date, Date of validity (details to be shared whenever license is renewed/modified), Category (enclose the copy of the FSSAI license)
- d) Address of premise for which license is being applied (where premix is being handled)
- e) Kind of Business (Manufacturing/Processing, Packaging, Relabelling, Importing, Storage, Distributor/Supplier, Others (specify))
- f) Annual Capacity (MT) of production/supply
- g) Locations/States to which premix is supplied

2. Product Details

- a) Commodity for which premix is supplied (Wheat flour/ maida, Rice, Double fortified salt, Vegetable oil, Milk)
- b) Trade or brand name of the premix (s)
- c) Cost of the premix (s) (per kg)
- d) Packaging material of premix
- e) Procurement of individual nutrients:
 - Vendor details (company name and address from where nutrients are procured)
 - Country of origin of nutrients
 - Source of origin of nutrients (raw material for individual vitamin and mineral)
 - Product specification sheet of nutrients
 - Manufacturing process of individual nutrients (vitamins/minerals)
 - Price range for individual nutrients

3. Technical Information

- a) Product/Technical Specification of premix on company's letterhead which must include the following:
 - Nutrient details (amount in which it is added)
 - Name of the nutrient (eg: for Vitamin A, retinyl acetate or retinyl palmitate)
 - Instructions for use (if any, e.g shake well before use)
 - Shelf life
 - Storage conditions
 - Rate of addition/Dosage
 - Microbiological Test
- b) Certificate of Analysis of premix (Test report shall be from FSSAI notified NABL Lab)
- c) Method of Analysis of premix
- d) Material Safety Data Sheet of premix
- e) Ingredient Declaration (complete formulation details) on the label

B. Condition for maintenance of registration:

- a) The premix suppliers shall share documents with FFRC pertaining to technical information of premixes every six months, in absence of which, they may be de-listed.
- b) The suppliers shall inform FFRC of any changes in the parameters at 'A' above, as and when applicable.